

वाणिज्य तथा नागरिक पूर्ति और सह-कारिता मंत्री (श्री मोहन धारिया) :

(क) और (ख). स्पष्ट रूप से संकेत उन 103 वस्त्र मिलों की और है जिनका 1-4-1974 से सरकार ने राष्ट्रीयकरण कर दिया था वे सभी 103 मिले बन्द नहीं पड़ी थी हालांकि वे कुप्रबन्ध वित्तीय साधनों तथा श्रमिक समस्याओं की वजह से कठिनाईयों में फँस गई थी। उन के वित्तीय परिणाम अंशतोषजनक थे। गैर सरकारी मिलों के लेखाओं पर नियंत्रण में सुधार लाने के लिये 28-6-1977 को लागत लेखा रिकार्ड (सूती वस्त्र) नियम, 1977 जारी कर दिये गये हैं जो 1-7-1977 से प्रभावी हैं।

लाख की खपत

3651. श्री कड़िया मुण्डा : क्या वाणिज्य तथा नागरिक पूर्ति और सह-कारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने लाख उत्पादक क्षेत्रों से किसानों से लाख खरीदने हेतु लाख का मूल्य निर्धारित कर दिया है; और

(ख) देश में लाख की खपत कितनी है ?

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(क) जी नहीं।

(ख) देश में लाख की खपत, लाखदाना तथा चपड़े के रूप में, 1500 से 2000 मै० टन के बीच होने का अनुमान है।

A.P.C. Report on Cotton support Price

3652. SHRI K. LAKKAPPA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have studied Agricultural Prices Commission report on cotton support price;

(b) if so, whether Government have accepted all the recommendations; and

(c) if so, the details thereof?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):(a). Yes, Sir.

(b) and (c). The matter is under consideration.

Taking over of 'Kudrati Manzil' in Tilhat Town of Shahjahanpur

3653. SHRI SURENDER BIKRAM: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the reasons for which Government have not so far taken over the "Kudrati Manzil" a property worth lakhs of rupees in Tilhat Town of Shahjahanpur District in Uttar Pradesh and the owners of which are three Pakistani nationals;

(b) whether Government propose to take over the entire property including fine from the people who have since been enjoying the benefits of the said property; and

(c) if so, when?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) to (c). The entire property in question which consists of one house and some land in District Shahjahanpur, was owned by late Shri Qudrat Hussain Khan, who is survived by his widow, 3 sons and 3

daughters. Only 2 of his sons had migrated to Pakistan and only their share can be declared as enemy property. The District Magistrate, Shahjahanpur has already instituted proceedings in the Court of Sub-Divisional Officer, Tilhar, against the illegal sale of the shares of two Pakistani heirs of the property by the remaining son who is an Indian national.

World Bank Aid for Dry Farming Technology

3654. SHRI K. MALLANNA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Central Government have taken up a workshop for the six districts in Karnataka which are being assisted by the World Bank;

(b) if so, the salient features thereof and the financial help sought for this purpose; and

(c) whether any experts team has also visited India to assist the farmers about dry farming technology and if so, the details pertaining thereto?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. There is however a World Bank aided project for Drought Prone Areas covering six districts in the country, of which Bijapur district in Karnataka is one. Total credit given by I. D. A. for the above Project is \$ 35 million.

(b) and (c). Do not arise.

Loans sanctioned by OPEC to Developing Countries

3655 SHRI D. B. CHANDRE GOWDA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Organisation of Petroleum Exporting Countries have sanctioned from their special fund

some loans to some developing countries to help them settle their balance of payment difficulties resulting from higher oil prices; and

(b) if so, the facts regarding the loans sanctioned to India along with terms thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The OPEC Special Fund gives loans to help meet overall balance of payment deficits and to finance development projects and programmes.

(b) India has been given a loan of U. S. \$21.8 million carrying no interest but a service charge of 0.5 per cent on amounts outstanding. The repayment period is 25 years including a 5 years' grace period. The loan is, initially, to be used for imports (as a balance of payment assistance) and the counterpart funds thus generated will be used for financing the local cost of Phase I of the Singrauli Super Thermal Power Project. The loan agreement was signed on the 11th January, 1977.

Payment of Project Allowance to P&T Employees serving in Koyana Project Area, Maharashtra

3656. SHRI BAPUSAHEB PARULKAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether P&T employees serving in Koyana Project area in Maharashtra (i.e. at Alore, Popuali, and Shirgare) were paid Project-Allowance on the same basis as that of State employees and that the payment of said allowance is stopped from the month of March, 1975 for want of sanction from Director-General, P&T, New Delhi;

(b) if so, why the payment of project allowance was stopped and why the Director-General withheld the sanction; and